

Shri N. B. Chowdhury : What is that amount ?

Shri A. C. Guha : The total liabilities of the bank were nearabout Rs. 3,20,00,000. The total assets of the bank were on different items: buildings and real property in different towns, Rs. 24 lakhs; G.P. Notes, etc., Rs. 10 lakhs; cash and bank balances, Rs. 22 lakhs; amount lying with the Reserve Bank, Rs. 10 lakhs. I think there are some other assets also by way of loans which are of very doubtful character. So, I do not know whether we should take those things as real assets.

Shri Joacnim Alva : May I know if it is not a fact that much before liquidation proceedings are filed, the Reserve Bank steps in with a warning that the depositors shall no more deposit money and that the Reserve Bank has got a regular gradation of warnings so that the banks may get time enough to put their houses in order ?

Shri A. C. Guha : I think the hon. Member is referring to some recent convention and practice followed by the Reserve Bank, but most of the banks and particularly this Bank closed, about five year ago. But still the Reserve Bank was conducting the inspections regularly and must have been giving the necessary directives. The Reserve Bank is itself a creditor to this Bank by a very large amount.

Bharat Electronics Factory

*1667. **Dr. Ram Subhag Singh** : Will the Minister of Defence be pleased to state :

(a) whether the construction work of the Bharat Electronics Factory is proceeding according to schedule ;

(b) when the construction will be completed; and

(c) when the factory is likely to go into production ?

The Deputy Minister of Defence (Sardar Majithia) : (a) Yes.

(b) Five Workshop buildings, which constitute the major portion of the Project, are likely to be completed by the end of April 1956. Other ancillary buildings will be constructed later.

(c) The factory is likely to commence production in 1956.

Dr. Ram Subhag Singh : May I know whether all the machinery needed for the construction of this factory has been obtained and has arrived in India ?

Sardar Majithia : I believe it is already in the country.

Dr. Ram Subhag Singh : May I know whether this factory will be completed within the originally estimated time ?

Sardar Majithia : That is what is expected.

Shri Bansal : May I know how much capital to this project has been subscribed by the Mysore Government ?

Sardar Majithia : It is all done by the Central Government. The capital is Rs. 7 crores and there is also another sum of Rs. 2.5 crores as running capital.

Shri Bansal : May I know if the attention of the hon. Minister has been invited to the statement made by the Chief Minister of Mysore that the Government of Mysore would rather like that all these factories of the Government of India should be removed from Mysore ?

Sardar Majithia : I have not come across that statement; but the fact is that factory will be functioning there; apart from that the Hindustan Aircraft factory is already functioning there along with the others. This goes to show that this factory is going to be there also.

Apprentices in Ordnance Factories

*1669. **Shri Hem Raj** : Will the Minister of Defence be pleased to state:

(a) the number of apprentices trained in 1951, 1952, 1953, 1954 and under training in 1955, in the various Ordnance Factories (factory-wise and year-wise);

(b) the subjects in which they were trained;

(c) how many of them left without completing their training; and

(d) the loss incurred by Government thereby ?

The Deputy Minister of Defence (Shri Majithia) : (a) 1951—Nil; 1952—5 1953—50; 1954—84; 1955—241 (under training).

It is not in the public interest to give the figures factory-wise.

(b) (i) Manufacture of—

(a) Nitric acid;

(b) Sulphuric acid;

(c) Gun Cotton; and

(d) Cannon Cartridges.

(ii) Plumbing for chemical plant;

(iii) Tanning and Curing of leather;

(iv) Harness and Saddlery;

(v) Tailoring and Cutting;

- (vi) Filling of ammunition;
 (vii) General Mechanical Engineering/
 Mechanical Engineering trades; and
 (viii) Steel production, rolling and
 forging/Non-ferrous metal production,
 rolling and extrusion and wire
 drawing/Foundry practice.

(c) From 1951 to 1954, ten apprentices left their courses of training without completing them.

(d) The Government incurred a total loss of Rs. 6,729/- approximately.

Shri Hem Raj : May I know whether any regard is paid to the appointment in the different factories of those apprentices who have a specialised in their respective trades?

Sardar Majithia : I have not quite understood the question; yet, if the hon. Member wants to know whether those particular apprentices are put in their respective trades, the answer is, they definitely are.

Shri Hem Raj : May I know whether any opportunities for getting higher training are given to these apprentices after they have completed their courses?

Sardar Majithia : Yes, if they are found to have exceptional merits, they certainly are encouraged.

Shri Ajit Singh : May I know whether there is any reservation for Scheduled Castes in these ordnance factories?

Sardar Majithia : I do not think there is any reservation for Scheduled Castes; merit is the only criterion.

Shri Hem Raj : May I know whether the reason why some apprentices have left is poor teaching, inefficient staff, poor equipment and want of standardised curriculum?

Sardar Majithia : No, not because of those things. They left because they mostly found that the instructions were not to their liking.

श्रीमती शिवराजवती नेहरू : क्या मैं पूछ सकती हूँ कि क्या स्त्रियों को भी इसमें ट्रेनिंग दी जाती है? अगर नहीं, तो क्यों नहीं दी जाती है?

Sardar Majithia : Firstly, I think I would require notice for that. I do not think there are any lady trainees in these factories, because the job is such that it requires really hard work.

स्पेशल पुलिस एस्टेब्लिशमेंट

*१६७१. श्री के० सी० सोषिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली स्पेशल पुलिस एस्टेब्लिशमेंट द्वारा न्यायालय में पेश किये गये और वहां चालू मामलों में सब से पुराना मामला किस वर्ष से सम्बन्ध रखता है ;

(ख) क्या ऐसे विचाराधीन मामलों की संख्या प्रतिवर्ष बढ़ती जाती है ;

(ग) यदि हां, तो क्या सरकार उन के निबटारे जाने के लिये कोई विशेष कार्यवाही करने का विचार रखती है, जहां तक उन का सम्बन्ध है ; और

(घ) यदि हां, तो वे उपाय क्या हैं ?

गृह-कार्य उपमंत्री (श्री दातार) : (क) १९४९ ।

(ख) पिछले ६ सालों के अन्दर, हर एक साल के आखीर में, बिना निर्णय हुए मामलों की संख्या नीचे दी गई है

१९४९	२४५
१९५०	२३३
१९५१	२२६
१९५२	२७५
१९५३	२७८
१९५४	२५६

(ग) तथा (घ) नये स्थापित किंग एडमिनिस्ट्रटिव बिजिलेंस डिबीजन का एक यह भी काम होगा कि वह शासन प्रबन्ध द्वारा जहां तक हो सके मामलों को जल्दी निबटारे । अपराधियों के द्वारा, कानूनी कार्रवाई के अनुचित उपयोग से हुई देरी पर सरकार कोई बधा नहीं रखती ।

श्री के० सी० सोषिया : ये मामले ज्यादातर किन अदालतों में दायर हुए हैं ?

Shri Datar : The first case of 1949 was in a Court in Assam State.